



CENTRAL ELECTRICITY REGULATORY COMMISSION

6th, 7th, & 8th Floor, Tower-B, World Trade Centre,
Nauroji Nagar, New Delhi-110029

Petition No. 168/TL/2024

Dated: 21.8.2024

NOTICE UNDER CLAUSE (a) OF SUB-SECTION (5) OF SECTION 15 OF THE ELECTRICITY ACT, 2003

An application under Section 14 of the Electricity Act, 2003 (the Act) has been made by POWERGRID KPS2 Transmission System Limited, B-9, Qutab Institutional Area, Katwaria Sarai, New Delhi-110016 for the grant of a separate transmission licence for the implementation of transmission system for "Inter connection of RE developer's DTL at Bay no: 416 of KPS-2 (400kV Bus Section -I)" through "Regulated Tariff Mechanism" (RTM) mode (hereinafter referred to as the 'transmission scheme/project'). The scope of the project for which a transmission licence has been sought is as under:

Sl. No.	Scope of the Transmission Scheme	Item Description	Implementation Time Frame
1.	Implementation of additional line bay equipment including other miscellaneous works required for physical interconnection of Dedicated Transmission Line of RE Developer at bay no. 416 of KPS-2 (400kV Bus Section-1)	As required for completion of scope of the scheme.	28.03.2025 (refer note no. a)

Note: a) Implementing agency shall match the Implementation Time frame of the subject transmission scheme with the commissioning schedule of Khavada Phase-II transmission system, which is presently expected by 28.3.2025.

2. The Central Transmission Utility of India Limited vide its letter dated 17.4.2024 has recommended for the grant of a transmission licence to the applicant to establish the proposed transmission system.

3. Based on the material available on the record, the Commission vide order dated 20.8.2024 in Petition No. 168/TL/2024, has proposed to issue a transmission licence to the applicant for establishment of the transmission scheme as noted in para 1 above.

4. A copy of the application, along with its annexures and enclosures, made by the applicant for the grant of an inter-State transmission licence to POWERGRID KPS2 Transmission System Limited before the Commission can be accessed at the www.powergrid.in/subsidiaries or inspected by any person in the Commission's office by following the laid down procedure.

5. Notice is hereby given in pursuance of clause (a) of sub-section (5) of Section 15 of the Act that suggestions or objections, if any, to the Commission's proposal to grant a transmission licence to the applicant, as aforesaid, be sent to the undersigned by 3.9.2024 at the above noted address. The suggestions or objections received after the specified date shall not be considered.

6. The application shall be taken up for the further hearing by the Commission on 5.9.2024. Any person who files suggestions or objections may in his/her discretion attend the hearing, for which no TA/DA shall be paid by the Commission.

Sd/-
(Harpreet Singh Pruthi)
Secretary